(d) if so, what action has been taken by Government thereon; and

Written Answers

(e) what steps are contemplated by Government to protect the consumers from the inflated prices?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES. CON-SUMER AFFAIRS AND PUBLIC DISTRI-BUTION AND THE MINISTER OF STATE IN THE MINISTRY OF COM-MERCE (SHRI KAMALUDDIN AHMED):

- (a) Yes, Sir.
- (b) The price marked on a pre-packed commodity is the maximum limit upto which a retail dealer can charge from consumer. The actual sale price depends on the market forces and competition.
- (e) to (e) The Standards of Weights and Measures (Packaged Commodities) Rules, 1977, under which maximum retail price is to be given on a pre-packed commodity it not a price control legislation. It only requires declaration of sale price to be made on the package by the manufacturer. In a free market economy, the actual sale price is decided by market forces and competition amongst manufacturers and other levels of trade.

Recovery of over dues from Super Bazar in Delhi

- 1221. SHRI CHIMANBHAI HARIBHAI SHUKLA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:
- (a) the categorywise over-dues in respect of the Super Bazar Delhi as on 31st March. 1993, as compared to 31st March, 1990, 1991 and 1992;
- (b) the number of instance of default in repayment of loans and public dues during the above period;
 - (c) what are the reasons therefor; and
- (d) the details of steps taken or propose to be taken to recover the over dues from Super Bazar Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CON-SUMER AFFAIRS AND PUBLIC DISTRI-BUTION AND THE MINISTER OF STATE IN THE MINISTRY OF COM-MERCE (SHRI KAMALUDDIN AHMED):

(a) to (d) There is no default in repayment of dues by Super Bazar, Delhi.

Misappropriation of credit bills of Super Bazar

- 1222 SHRI DILIP SINGH JUDEV: Will the Minister of CIVIL SUPPLIES. CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:
- (ii) whether credit bills of the Super Bazar amounting to crores of rupees are not traceable leading to non-realisation of the dues:
- (b) if so, since when these bills are missing and the circumstances under which these bills got misplaced by the particular sections;
- (c) whether the control room of Super Bazar is also mis-recording the data of billings with branches-wise record;
- (d) whether any investigation has been mad into the working of the Accounts Branch of the Super Bazar and identified officials responsible and launched prosecutions against them;
 - (e) if so, the details thereof; and
- (f) the manner in which the Super Bazar propose to realise these dues?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES. CON-SUMER AFFAIRS AND PUBLIC DISTRI-BUTION AND THE MINISTER OF STATE IN THE MINISTRY OF COM-MERCE (SHRI KAMALUDDIN AHMED): (a) No, Sir.

(b) to (f) Do not arise.

Sales & profit by Super Bazar

- 1223. SHRI DILIP SINGH JUDEV: Will the Minister of CIVIL SUPPLIES. CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:
- (a) the sales and profit earned by the Super Bazar from each branch from day